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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.639/2022

IN THE MATTER OF:

Pritpal Sharma

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

WITH
MISC APPLICATION IN DISPOSED OF CASES NO. 24/2023
IN
ORIGINAL APPLICATION NO. 33/2022

IN THE MATTER OF:

Ganesh Prasad

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

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NEW DELHI
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SUBMISSION/ACTION TAKEN REPORT ON BEHALF OF DISTRICT
MAGISTRATE (SOUTH-WEST) BEFORE THIS HON'BLE TRIBUNAL
IN TERM OF ORDER DATED 08.01.2025

MOST RESPECTFULLY SHOWETH:-

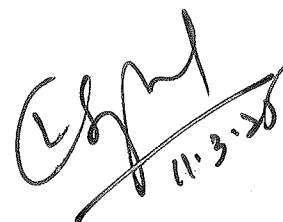
1. That Hon'ble Tribunal has passed detailed orders on 28.08.2024 and 08.01.2025. In the Order dated 08.01.2025, Hon'ble Tribunal has directed to all the Deputy Commissioners (Revenue)/District Magistrates in the National Capital Territory of Delhi to file the Compliance/Action Taken Report.


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2. That the District Magistrate, South-West, had taken all necessary and appropriate steps to ensure compliance with the directions issued by this Hon'ble Tribunal in the present matter. Also pursuant to the orders of this Hon'ble Tribunal, the District-South-West Administration undertook requisite actions within the stipulated time frame and has duly complied with the directions issued. The compliance report is kindly submitted as under: -

(a) It is submitted that in compliance with the direction issued vide the Hon'ble court of NGT vide order dated 28.08.2024, a link has been uploaded on the main website to District Magistrate(South-West), wherein the minutes of District Advisory Committee and Action Take Reports have been uploaded (URL link is <https://dmsouthwest.delhi.gov.in/document-category/ground-water-management/>). It is pertinent to mention that to develop effective mechanism and proper transparency the reports of illegal borewells along with action taken report has already been uploaded on District website <https://dmsouthwest.delhi.gov.in/> as per prior direction of Hon'ble Tribunal since 12.04.2024 and also same has been continuously updated since then. It is also humbly submitted that the District Level Advisory Committee (DAC) meetings were held under chairmanship of District Magistrate (South-West) with respective members departments and issued the direction to develop effective mechanism for preventing extraction of ground water by unauthorized operators.

(b) That to execute the directions issued by the Hon'ble National Green Tribunal (NGT) for sealing of illegal bore-wells and for recovery of Environmental Damage Compensation (EDC) in South-West District actions have been carried out by the concerned Sub-Divisional Magistrates (Dwarka, Najafgarh



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and Kapashera) of South-West District, involving the Revenue Department and the Delhi Jal Board (DJB) and action taken report is enclosed as **Annexure-A**.

(c) Despite the challenges, concerted efforts were and are being made to comply with the directions of Hon'ble NGT in letter and spirit and 5823 identified illegal borewells have been sealed in District South-West and for 526 illegal borewells (non-traceable due to incomplete address), DJB has been requested to provide complete details. Also, details of 514 illegal borewells pertaining to other districts, have been forwarded to concerned districts. Further, special drive is being carried out in South-West District for identification of illegal borewells in addition to list of 6926 illegal borewells provided by DJB. Due to the efforts substantial progress has been made in complying with the Hon'ble NGT's directions. Efforts are ongoing to resolve the pending cases and address issues such as incomplete addresses. Regular updates will be submitted to ensure transparency and adherence to the Hon'ble NGT's orders.

(d) Regarding directions of Hon'ble NGT that the concerned Project Proponents of new or existing borewells sealed by the Deputy Commissioner (Revenue) of each revenue area in GNCTD may submit application for grant of NOC to DJB and such applications for grant of NOC be decided expeditiously preferably within three months from the date of submission, it is humbly submitted that the District Advisory Committee has regularly held meetings; however, the DJB has yet to present any such case before the Advisory Committee. Further, it is humbly submitted that as and when any such


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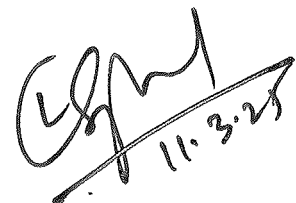
application for grant of NOC is presented, the same shall be decided expeditiously.

(c) Regarding directions of Hon'ble NGT that in M.A. No. 24/2023 in O.A. No. 33/2022 Ganesh Prasad Vs. Government of NCT of Delhi & Ors., SDM (Dwarka), Delhi is directed to file status report regarding recovery of environmental compensation from the violators, it is humbly submitted that the Status report has been separately filed by SDM (Dwarka) before the Hon'ble NGT.

3. That it is again reiterated that the undersigned shall comply with the SOP for regulation of extraction of groundwater, closure, prohibition of illegal activities relating to use of bore wells/ tube wells.
4. That the undersigned is duty bound to follow the environmental rule of law embodied by statutory frame work regulating and managing extraction and recharge of ground water and fully committed and dedicated to the cause of protection and improvement of environment which is also constitutional obligation of the State and all its instrumentalities/officers/officials.
5. That it is humbly submitted that this Compliance/Action Taken Report of District Magistrate (South-West) may kindly be taken on record.

PRAYER

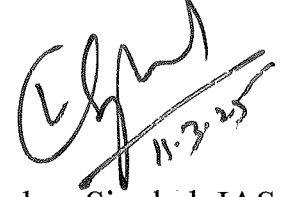
In view of the above facts, this Hon'ble Court may graciously be pleased to take on record this Compliance/Action Taken Report of District Magistrate (South-West) in compliance of Hon'ble Tribunal order dated 08.01.2025 and or


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pass any further order which this Hon'ble Court deem fit and proper in the facts of this case.

New Delhi

Date: 17/03/2025



Lakshay Singhal, IAS
District Magistrate (South-West)
Applicant/Respondent

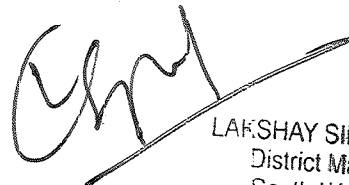
THROUGH

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ANNEXURE-ASummary of Illegal Borewells of District South-West:

Distri ct	Numb er of illegal borew ells identi fied as per list provi ded by DJB	Num ber of illega l bore wells whic h perta in to other distri cts	Numb er of illegal borew ells pertai ning to South -West Distri ct	Number of illegal borewell s which have been sealed/c losed:	Numbe r of illegal borewe lls with incomp lete addres s/not traceab le and DJB request ed to provid e comple te details	Number of illegal borewell s which are yet to be sealed/ closed	Number of occupiers/pr oprietors of illegal borewells on whom penalty/EDC has been imposed as per list provided by DPCC	Number of occupiers/pr oprietors of illegal borewells from whom penalty/EDC has been recovered as per list provided by DPCC	Number of occupiers/pr oprietors of illegal borewells from whom penalty/EDC is yet to be recovered as per list provided by DPCC	Num ber of illega l bore wells whic h perta in to other distri cts	Number of occupiers/pr oprietors of illegal borewells against whom recovery proceedings initiated by issuing Notices.
Dwarka		514	6337	5760	514	63	6595 (Informed by DPCC)	23 (Informed by DPCC)	6572 (Informed by DPCC)	503	6006
Kapas hera		0	54	54	0	0				0	54
Najafg arh		0	21	09	12	0				0	09
South -West	6926	514	6412	5823	526	63				503	6069


 LAKSHAY SINGHAL, IAS
 District Magistrate
 South-West District